THE PUNJAB FOREST (SALE OF TIMBER) ACT, 1913.

PUNJAB ACT III of 1913.

[21st March, 1913.]

| 1 | 2 | 3 | 4 |
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| Year | No. | Short title | Whether repealed or otherwise affected by legislation |
| 1913 | Ш | The Punjab Forest (Sales of Timber) Act, 1913 | Amended, Government of India (Adaptation of Indian Laws) Order, 1937 |
| | | | Amended by the Indian Inde- pendence (Adaptation of Bengal and Punjab Acts,) Order of 1948 (G. G. Q. 40) |
| | | 997 | Amended by the Adaptation of Laws Order, 1950 |
| | | | Amended by the Adaptation of Laws (Third Amendment) Order, 1951 |

An Act to provide for the control of the sale of Timber and establishment of sale depots for such timber in Punjab.

WHEREAS it is expedient to provide for the conrtol of the sale of timber and the establishment of sale depots for such timber in Punjab :

It is hereby enacted as follows :-

This Act may be called the Punjab Forest (Sale of Short title and Short title, ex-Timber) Act, 1913. mencement.

¹For Statement of Objects and Reasons, see Punjab Gazette, 1912,

Part V, page 92; for Report of the Select Committee, see Punjab Gazette, 1912, Part V, page 225; and for Proceedings in Council, see Punjab Gazette, 1912, Part V, page 225; and ibid, 1913, Part V, page 5.

2 Substituted for the words "East Punjab" (which had been inserted for the words "The Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts, Order, 1948) by the Adaptation of Laws (Third Amendment) Order, 1951.

It shall extend to such local areas as the '[Central Government] may by notification in the '[Official Gazette] direct; and it shall come into force in each of such areas on such day as the '[Central Government] in like manner directs in this behalf.

Meaning of 2. In this Act all expressions shall have the meaning terms.

assigned to them in the Indian Forest Act, 1878.

Power to make

3. (1) The ¹[Central Government] may, by notifications regulating tion in the ²[Official Gazette], make rules to regulate the sale of timber and the establishment of sale depots for ment of sale such timber.

depots.

Such rules may among other matters-

- (a) prescribe the classes of timber to which the rules shall apply;
- (b) define what shall be deemed to be a sale depot;
- (c) provide for the establishment, registration, regulation and inspection of sale depots, and the levy of fees for registration; prescribed the period for which registration shall hold good and the conditions under which timber may be brought to, stored at, sold at, and removed from, sale depots; and prohibit the sale of timber at, or the establishment or maintenance of, unregistered sale depots;

(d) regulate the use of the sale depot marks and the registration of such marks; prescribe the time for which registration shall hold good and provide for the levy of fees for registration;

(e) prescribe the registers to be maintained at sale depots, and provide for the production of such registers, before and for their examination by any forest or police officer authorized in this behalf by the Divisional Forest Officer or by the District Superintendent of Police respectively;

²Substituted for the words "Local Official Gazette" by the Government of India (Adaptation of Indian Lews) Order, 1937,

³See now the Indian Forest Act. 1927 (XVI of 1927)

Substituted for the words "State Government" by the Punjab current Subjects) Order, 1968.

- (f) prescribe as penalties for the infringement of any rule made under this section, imprisonment which may extend to six months or fine which may extend to Rs. 500 or both. Double penalties may be inflicted where the offence is committed after sunset and before sunrise, or after preparation for resistence to lawful authority, or if the offender has been previously convicted of a like offence.
- (2) All rules made under sub-section (1) shall be so made after previous publication in the ¹[Official Gazette].
- 4. The provisions of Chapter X of the Indian Forest Application of Act, 1878, with the exception of section 67, shall apply so Indian Forest this Act as if such infringement were a forest offence under the Indian Forest Act.
 - 5. No suit shall lie against any public servant for Idemnity for anything done by him in good faith under this Act.

 acts done in good faith.

¹Substituted for the word "Gazette" by the Government of India (Adaptation of Indian Laws) Order, 1937.

²See now the Indian Forest Act, 1927 (XVI of 1927), Chapter IX, with the exception of Section 58.